

THE ODIA UNIVERSITY (AMENDMENT) BILL, 2021

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BILL

TO AMEND THE ODIA UNIVERSITY ACT, 2017

BE it enacted by the Legislature of the State of Odisha in the Seventy-second Year of the Republic of India, as follows:—

Short title

1. This Act may be called the Odia University (Amendment) Act, 2021.

Amendment
to Section 3

2. In the Odia University Act., 2017 in Section 3, for sub-section (3). the following sub-section shall be substituted, namely:—

“(3)The Headquarters of the University shall be at Satyabadi in the District of Puri”.

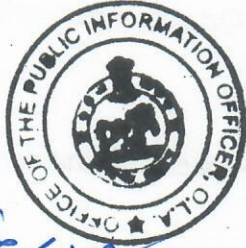


Public Information Officer
Odisha Legislative Assembly

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27/11/22

STATEMENT OF OBJECTS AND REASONS

1. The Odisha University has been established as per the provision of the Odia University Act., 2017 (Odisha Act., 22 of 2017).
2. As per the sub-section (3) of the Section 3 of the Odia University Act., 2017 the Headquarters of the University shall be at Bhubaneswar.
3. The Heritage Cabinet in its 1st Meeting dated the 22nd July, 2018 has approved the proposal of Higher Education Department for establishment of Odia University at Satyabadi in the District of Puri.
4. Now, the Odisha University Act., 2017 needs to be amended. For the above purpose, the Odia University (Amendment) Bill, 2020 is required to be introduced before the State Legislature.



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ARUN KUMAR SAHOO
Member-in-Charge



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ANNEXURE


[Extract from the Odia University Act., 2017 (22 of 2017)]

- 1. * * * * *
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- 2. * * * * *
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Establishment and incorporation of the University.

- 3. (1) There shall be established in the State of Odisha a non-affiliating unitary University by the name of the Odia University.
- (2) The territorial limits of the University shall extend to the entire State of Odisha.
- (3) The Headquarters of the University shall be at Bhubaneswar.

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 27/7/22

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